

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. (IB)-174(PB)/2017

IN THE MATTER OF:

**M/s Shell India Markets Pvt. Ltd.
Vs**

.... **APPLICANT / PETITIONER**

M/s Saga Automotive India Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER

:- Mr. A. K. Thakur, Advocate

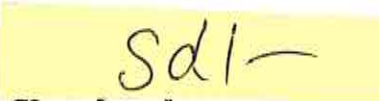
For the RESPONDENT

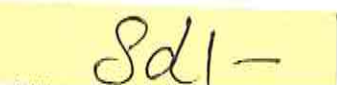
:-

ORDER

CA. No. 316(PB)/2017

Learned Counsel for the Applicant / Petitioner is present and seems to withdraw its Application of Restoration. In view of the request made by the Learned Counsel for the Petitioner this application is allowed to be withdrawn.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**